

IN THE COURT OF SHRI CHANDRA SHEKHAR, SPECIAL JUDGE CBI-19 (PC ACT), ROUSE AVENUE DISTRICT COURTS, NEW DELHI

Ref. : RC AC-1, 2020A0004  
registered U/s: 7A, 8, 9, 10 & 12  
of PC Act, 1988, R/W Sec. 120-B  
of IPC.

CBI Vs. N.M.P. Sinha & ors.

04.11.2020

Presence:

(Through CISCO Webex Meetings App)

Sh. Raman Kumar, Ld. Sr. Public Prosecutor for CBI.

IO Ravinder Kumar, Inspector of Police, CBI, AC-1, New Delhi.

I have partly heard the submissions of Ld. Sr. Public Prosecutor for CBI for issuance of non-bailable warrants against accused Rajeev Jhawar, the Managing Director of M/s Usha Martin Ltd.

However, further hearing on this application is adjourned for 09.11.2020 as the application filed on behalf of accused Rajeev Jhawar seeking permission to join the investigation through Video Conferencing is adjourned for the said date.

Put up for the aforesaid purpose on **09.11.2020 at 11.00 a.m.**

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to send a Whats App copy of the order to Ld. Sr. Public Prosecutor for CBI and the IO at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



CHANDRA SHEKHAR  
Special Judge, CBI-19 (PC Act)  
Rouse Avenue Courts, New Delhi  
04.11.2020